

Reg. No. by AO(J) (South) : 484/2020  
State vs. Sushil Kumar  
FIR No. 924/2014  
PS : Neb Sarai  
U/s : 307/34 IPC

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi and the Office order dated 30.03.2020 and the subsequent Advisory Protocol issued by the Ld. District & Sessions Judge (South District), Saket Courts Complex, New Delhi through CISCO Web Application / meeting.

30.05.2020

Present : Mr. Anil Kumar, Ld. Addl. PP for State.  
Ms. T.M. Subhani, Legal Aid Counsel for accused / applicant.

This is an application seeking interim bail for 45 days moved on behalf of the accused / applicant.

A report regarding satisfactory conduct of accused / applicant from the Jail Superintendent is annexed along with the application.

Reply to application received from IO.

Submissions heard on the application and reply filed by IO perused.

IO in its reply sought some more time and submitted that in view of the lockdown across Delhi, work of the lower Courts are under suspension due to which police file of the case has not been ascertained from the Court and detailed reply could not be filed.

IO is directed to file complete status report and previous involvement of the accused / applicant in other criminal matters.

The application be put up for hearing on 01.06.2020.

Copy of order be sent to the Jail Superintendent for intimation and be also uploaded on the website of District Court, Saket Courts, New Delhi. Copy of this order be further supplied to the Ld. Legal Aid Counsel for the applicant / accused through e-mail.

(VINEETA GOYAL)  
ASJ/Spl. FTC, SOUTH  
SAKET, NEW DELHI  
30.05.2020

Reg. No. by AO(J) (South) : 485/2020  
State vs. Sonu @ Binda  
FIR No. 132/2018  
PS : Ambedkar Nagar  
U/s : 302/34 IPC & Section 25/27/54/59 Arms Act

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi and the Office order dated 30.03.2020 and the subsequent Advisory Protocol issued by the Ld. District & Sessions Judge (South District), Saket Courts Complex, New Delhi through CISCO Web Application / meeting.

30.05.2020

**Present :** Mr. Anil Kumar, Ld. Addl. PP for State.  
Ms. T.M. Subhani, Legal Aid Counsel for accused / applicant.

This is an application seeking interim bail for 45 days moved on behalf of the accused / applicant.

Reply to application received from IO.

Ld. Legal Aid Counsel for the accused / applicant submits that the accused / applicant is in judicial custody since 27.03.2018. Ld. Legal Aid Counsel for the accused / applicant further submits that in view of the guidelines issued by the Hon'ble High Powered Committee, High Court of Delhi vide minutes of meetings dated 18.05.2020, the accused / applicant may be considered to be released on interim bail.

A report regarding satisfactory conduct of accused / applicant from the Jail Superintendent is annexed along with the application.

On other hand, Ld. Addl. PP opposed the application and submits that the case is heinous nature and the investigation of the case has been completed and the charge-sheet has already been filed and the case is at the stage of prosecution evidence and public witnesses are yet to be examined. Ld. Addl. PP further submits that the accused / applicant is found involved in about other criminal cases of theft, snatching, robbery and Arms Act and the accused / applicant should not be released on interim bail.



I have heard the submissions and perused the reply filed by IO duly forwarded by SHO PS Ambedkar Nagar.

In view of the aforesaid report of the IO, the case of the accused / applicant is not covered in the categories recommended for bail by the Hon'ble High Powered Committee vide Minutes of Meetings dated 18.05.2020 and also the accused / applicant is found involved in 14 other criminal matters, therefore, no case is made out to grant interim bail to the accused / applicant Sonu @ Binda and accordingly, the application stands dismissed.

However, any expression given in the present order would not tantamount to be any final opinion on the merits of the application.

**Copy of order be sent to the Jail Superintendent for intimation and be also uploaded on the website of District Court, Saket Courts, New Delhi. Copy of this order be further supplied to the Ld. Legal Aid Counsel for the applicant / accused through e-mail.**

(VINEETA GOYAL)  
ASJ/Spl. FTC, SOUTH  
SAKET, NEW DELHI  
30.05.2020

Reg. No. by AO(J) (South) : 489/2020  
State vs. Vikas @ Pandey  
FIR No. 455/2017  
PS : Ambedkar Nagar  
U/s : 307/34 IPC

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi and the Office order dated 30.03.2020 and the subsequent Advisory Protocol issued by the Ld. District & Sessions Judge (South District), Saket Courts Complex, New Delhi through CISCO Web Application / meeting.

30.05.2020

Present : Mr. Anil Kumar, Ld. Addl. PP for State.  
Ms. T.M. Subhani, Legal Aid Counsel for accused / applicant.

This is an application u/s 441 Cr.P.C moved on behalf of the accused / applicant for waiving the condition of furnishing the surety bond and further enlarge the accused / applicant on bail on furnishing of his personal bond.

Reply to application received from IO. Submissions heard on the application.

Ld. Addl. PP submits that the case is pending trial before the Court of Ms. Chetna Singh, Ld. ASJ, South, Saket, New Delhi and the same is at the stage of prosecution evidence and public witnesses are yet to be examined and moreover, the accused / applicant is found involved in about 15 other criminal cases of theft, snatching and robbery.

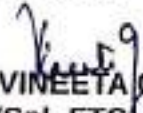
On the other hand, Ld. Legal Aid Counsel submitted that the accused / applicant has been granted bail subject to furnishing of bail bond of Rs. 40,000/- with one surety vide order dated 24.05.2019 passed by the Court of Ld. ASJ, South, Saket Courts, Delhi.

Submissions heard.

A report be called from the Ahlmad of the concerned Court of Ms. Chetna Singh, Ld. ASJ-03, South, Saket with the regard to the order dated 24.05.2019 on the next date of hearing.

The application be put up for hearing on 03.06.2020.

Copy of order be sent to the Jail Superintendent for intimation and be also uploaded on the website of District Court, Saket Courts, New Delhi. Copy of this order be further supplied to the Ld. Legal Aid Counsel for the applicant / accused through e-mail.

  
(VINEETA GOYAL)  
ASJ/Spl. FTC SOUTH  
SAKET, NEW DELHI  
30.05.2020

Reg. No. by AO(J) (South) : 483/2020  
State vs. Sunil @ Govind @ Raju  
FIR No. 75/2014  
PS : Malviya Nagar  
U/s : 302/201/34 IPC

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi and the Office order dated 30.03.2020 and the subsequent Advisory Protocol issued by the Ld. District & Sessions Judge (South District), Saket Courts Complex, New Delhi through CISCO Web Application / meeting.

30.05.2020

**Present :** Mr. Anil Kumar, Ld. Addl. PP for State.  
Ms. T.M. Subhani, Legal Aid Counsel for accused / applicant.


This is an application seeking interim bail for 45 days moved on behalf of the accused / applicant.

Reply to application received from IO.

Ld. Counsel for the accused / applicant submits that the accused / applicant is in judicial custody since 21.01.2014. Ld. Legal Aid Counsel for the accused / applicant further submits that in view of the guidelines issued by the Hon'ble High Powered Committee, High Court of Delhi vide minutes of meetings dated 18.05.2020, the accused / applicant may be considered to be released on interim bail.

A report regarding satisfactory conduct of accused / applicant from the Jail Superintendent is annexed along with the application.

On other hand, Ld. Addl. PP opposed the application and submits that the accused / applicant does not have any permanent address and he is previously involved in a criminal case bearing FIR No. 547/2003 u/s 24/54/59 Arms Act, PS Hauz Khas and the accused / applicant should not be released on interim bail.

 I have heard the submissions and perused the reply filed by IO.

In view of the aforesaid report of the IO, the case of the accused / applicant is not covered in the categories recommended for bail by the Hon'ble High Powered Committee vide Minutes of Meetings dated 18.05.2020 and also the accused / applicant is found previously involved in other criminal matter, therefore, no case is made out to grant interim bail to the accused / applicant Sunil @ Govind @ Raju and accordingly, the application stands dismissed.

However, any expression given in the present order would not tantamount to be any final opinion on the merits of the application.

**Copy of order be sent to the Jail Superintendent for intimation and be also uploaded on the website of District Court, Saket Courts, New Delhi. Copy of this order be further supplied to the Ld. Legal Aid Counsel for the applicant / accused through e-mail.**

  
(VINEETA GOYAL)  
ASJ/Spl. FTC, SOUTH  
SAKET, NEW DELHI  
30.05.2020

Reg. No. by AO(J) (South) : 487/2020  
State vs. R. Shekhar  
FIR No. 197/2017  
PS : Ambedkar Nagar  
U/s : 302/34 IPC & Section 25/27/54/59 Arms Act

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi and the Office order dated 30.03.2020 and the subsequent Advisory Protocol issued by the Ld. District & Sessions Judge (South District), Saket Courts Complex, New Delhi through CISCO Web Application / meeting.

30.05.2020

Present : Mr. Anil Kumar, Ld. Addl. PP for State.  
Ms. T.M. Subhani, Legal Aid Counsel for accused / applicant.

This is an application u/s 439 Cr.P.C seeking interim bail for 45 days moved on behalf of the accused / applicant.

A report regarding satisfactory conduct of accused / applicant from the Jail Superintendent is annexed along with the application.

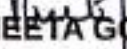
Ld. Legal Aid Counsel for the accused / applicant submits that in view of the guidelines issued by the Hon'ble High Powered Committee, High Court of Delhi vide minutes of meetings dated 18.05.2020, the accused / applicant may be considered to be released on interim bail.

Reply not received from the IO.

Let a detailed report be called from the IO with regard to the status of case and previous involvement of the accused / applicant in other criminal matters.

The application be put up for hearing on 03.06.2020.

Copy of order be sent to the Jail Superintendent for intimation and be also uploaded on the website of District Court, Saket Courts, New Delhi. Copy of this order be further supplied to the Ld. Legal Counsel for the applicant / accused through e-mail.

  
(VINEETA GOYAL)  
ASJ/Spl. FTC, SOUTH  
SAKET, NEW DELHI  
30.05.2020



Reg. No. by AO(J) (South) : 486/2020  
State vs. Nateshan @ Babu  
FIR No. 197/2017  
PS : Ambedkar Nagar  
U/s : 302/34 IPC & Section 25/27/54/59 Arms Act

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi and the Office order dated 30.03.2020 and the subsequent Advisory Protocol issued by the Ld. District & Sessions Judge (South District), Saket Courts Complex, New Delhi through CISCO Web Application / meeting.

30.05.2020

**Present :** Mr. Anil Kumar, Ld. Addl. PP for State.  
Ms. T.M. Subhani, Legal Aid Counsel for accused / applicant.

This is an application u/s 439 Cr.P.C seeking interim bail for 45 days moved on behalf of the accused / applicant.

A report regarding satisfactory conduct of accused / applicant from the Jail Superintendent is annexed along with the application.

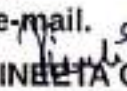
Ld. Legal Aid Counsel for the accused / applicant submits that in view of the guidelines issued by the Hon'ble High Powered Committee, High Court of Delhi vide minutes of meetings dated 18.05.2020, the accused / applicant may be considered to be released on interim bail.

Reply not received from the IO.

Let a detailed report be called from the IO with regard to the status of case and previous involvement of the accused / applicant in other criminal matters.

The application be put up for hearing on 03.06.2020.

Copy of order be sent to the Jail Superintendent for intimation and be also uploaded on the website of District Court, Saket Courts, New Delhi. Copy of this order be further supplied to the Ld. Legal Aid Counsel for the applicant / accused through e-mail.

  
(VINBETA GOYAL)  
ASJ/Spl. FTC, SOUTH  
SAKET, NEW DELHI  
30.05.2020

Reg. No. by AO(J) (South) : 488/2020  
State vs. Saktivel @ Guddu  
FIR No. 197/2017  
PS : Ambedkar Nagar  
U/s : 302/34 IPC & Section 25/27/54/59 Arms Act

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi and the Office order dated 30.03.2020 and the subsequent Advisory Protocol issued by the Ld. District & Sessions Judge (South District), Saket Courts Complex, New Delhi through CISCO Web Application / meeting.

**30.05.2020**

**Present :** Mr. Anil Kumar, Ld. Addl. PP for State.  
Ms. T.M. Subhani, Legal Aid Counsel for accused / applicant.

This is an application u/s 439 Cr.P.C seeking interim bail for 45 days moved on behalf of the accused / applicant.

A report regarding satisfactory conduct of accused / applicant from the Jail Superintendent is annexed along with the application.

Ld. Legal Aid Counsel for the accused / applicant submits that in view of the guidelines issued by the Hon'ble High Powered Committee, High Court of Delhi vide minutes of meetings dated 18.05.2020, the accused / applicant may be considered to be released on interim bail.

Reply to application received from IO. Submissions heard on the application.

Ld. Addl. PP has resisted the application and submitted that active role has been attributed to the accused / applicant and complete status report be called from the IO.

Let complete detailed report be called from the IO with regard to the status of the case, as the matter is at the stage of prosecution evidence, for the next date of hearing.

The application be put up for arguments on **03.06.2020**.

**Copy of order be sent to the Jail Superintendent for information and be also uploaded on the website of District Court, Saket**

Courts, New Delhi. Copy of this order be further supplied to the Ld.  
Legal Aid Counsel for the applicant / accused through e-mail.

(VINEETA GOYAL)  
ASJ/Spl. FTC, SOUTH  
SAKET, NEW DELHI  
30.05.2020